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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No. 243/91

Date of Order:21-10-93

T.Chandramma

.. Applicant

Vs.

1. The Sub-Divisional Officer, Telecom,
Ongole - 523 001.
2. The Telecom District Engineer,
Ongole - 523 050.
3. The Chief General Manager, Telecom,
A.P., Hyderabad - 500 001.
4. The Director-General, Telecom,
(representing Union of India),
New Delhi - 110 001.

.. Respondents

Counsel for the Applicant : Mr. C. Suryanarayana

Counsel for the Respondents: Mr. N.R. Deva Raj N.B. Bhaskara Rao Sr. S.C.

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MR.T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

CSA/RS

O.A.No.243/91

Date of decision:21-10-1993.

J u d g e m e n t

[As per the Hon'ble Mr. A.B. Gorthi, Member (Admn.)]

The applicant was appointed as a part-time Sweeper-cum-Water Carrier in the Telephone Exchange, Punur w.e.f. 1-4-77. Ever since she has been working in that capacity under the respondents. As can be seen from Annexure-A IV to the application, her name was considered for regularisation and was duly approved, but she could not be regularised for certain administrative reasons. In the mean time, the respondents denied her regularisation on the ground that she was only a part-time employee.

2. Despite several opportunities having been given, the respondents have not chosen to file counter affidavit in this case, nor any one is present on behalf of the respondents, ^{when} ~~then~~ the case is called for final hearing. We have, therefore, heard Sri C. Suryanarayana, learned counsel for the applicant and perused the record. Sri Suryanarayana states that this case is squarely covered by the judgement of the Full Bench in O.A.No.912/92 and in OA No.961/92 dated 7-6-93.

3. As the applicant herein is a part time employee under the Telecom Department, and has been working as such ever since 1977, we find that the case of the applicant is duly covered by the Full Bench referred to by the learned counsel for the applicant. Accordingly, we dispose of this application with a direction to the respondents to confer upon the applicant 'temporary status' from 1-4-1989 pending absorption in Group-D post in accordance

(20)

with the Casual Labour (Grant of Temporary Status and Regularisation) Scheme. The applicant will not however be entitled to any arrears or emoluments arising out of this direction till the date of filing the present application. The respondents to comply ^{with} this order within a period of four months from the date of receipt of this order. No order as to costs.

T. Chandrasekhar Reddy
(T. Chandrasekhar Reddy)

Member (Judl.)

A. B. Gorthi
(A. B. Gorthi)

Member (Admn.)

Dated 21st October, 1993
Dictated in Open Court

29/10/93
Dy. Registrar (Judl.)

Copy to:-

1. The Sub-Divisional Officer, Telecom, Ongole-001.
2. The Telecom District Engineer, Ongole-050.
3. The Chief General Manager, Telecom, A.P., Hyderabad-001.
4. ^{kmv} The Director-General, Telecom (representing Union of India), New Delhi-001.
5. One copy to Sri. C. Suryanarayana, advocate, CAT, Hyd. *R. Deva Reddy Sa.*
6. One copy to Sri. N. Bhakar Rao, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rem/-

*3rd copy
P.K. 29/10/93*

O.A-243/91

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM: M(A)

Dated: 21/10/1993

ORDER/JUDGMENT: ✓

M.A./R.A./C.A. No.

O.A. No.

in
243/91

T.A. No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

